Supplementary Cause List-1 Sr. No. 8

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 37/2020, EMG-CM No. 79/2020 & EMG-CM No. 80/2020.

SRM Contractors Pvt. Ltd.

.....Petitioner (s)

Through :- Mr. Rahul Pant, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir andRespondent(s) others

Through :- Mr. Amit Gupta, AAG vice Mr. Ravinder Gupta, AAG (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 28.05.2020

EMG-CM No. 80/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

EMG-WP(C) No. 37/2020 & EMG-CM No. 79/2020

Notice.

Mr. Amit Gupta, AAG appearing vice Mr. Ravinder Gupta, AAG accepts notice on behalf of the respondents. He seeks some time to file objections.

Let the same be filed on or before the next date of hearing with a copy in advance to the other side.

Put up on 04.06.2020.



Jammu 28.05.2020 (Rakesh)